

Central Administrative Tribunal, Principal Bench
New Delhi

C.P. No.346/2001 IN
M.A. No.1491/2001 IN
O.A. No.202/2000

This the 29th day of August, 2001

Hon'ble Mr. M. P. Singh, Member (A)
Hon'ble Mr. Shanker Raju, Member (J)

Harsh Vardhan Agarwal
S/o late Shri Ram Kishore Agarwal
working at Malaria Research Centre,
Shahjahanpur (U.P.).
Present Address: 550, Sahukara,
Bareilly (U.P.)

(Applicant in person) Petitioner

Versus

Dr. N.K. Ganguly,
The Director General,
Indian Council of Medical Research,
Post Box No.4508,
Ansari Nagar, New Delhi-110029.

(By Advocate: Ms. Anuradha Priyadarshni) Respondent

ORDER (ORAL)

Hon'ble Mr. Shanker Raju, Member (J) :

Vide order dated 30.4.2001 in OA No.202/2000 the applicant was directed to make a representation to the respondents to substantiate his claim. Thereafter, the respondents shall dispose of that representation of the applicant by passing a reasoned, detailed and speaking order.

2. The applicant has filed the present CP No.346/2001 and stated that the respondents have not complied with the directions of the Tribunals as passed in OA No.202/2000. By not complying the orders of the Tribunal, the respondents have committed contempt of Court's order.

(22)

3. MA 1419/2001 is filed by the respondents seeking the extension of time for implementing the directions of the Court/clarification of order dated 30.4.2001 in OA No.202/2000.

4. By the MA No.1419/2001, the respondent has sought clarification with regard to the disposal of the representation of the applicant, inter alia, on the ground that the applicant has claimed certain reliefs which were not the issue in the OA which was disposed of vide order dated 30.4.2001 and also seeking extension of time for implementing the directions of the Court.

5. We have carefully considered the contentions of both the parties and perused the letter dated 28.8.2001.

6. In our considered view, MA No.1419/2001 is not maintainable, as the respondent has since received the representation from the applicant and now filing the MA seeking extension of time and clarification of applicant's representation will cause the delay in disposing of the representation of the applicant.

7. As regards the extension of time, we find that despite having been granted two weeks time after the date of receipt of the representation of the applicant, the respondents have already taken sufficient time to comply with the directions of the Tribunal but till date, the same has not been complied with. By way of indulgence, further 10

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23

days time is accorded to the respondent to dispose of the representation of the applicant as per the directions of the Tribunal's order dated 30.4.2001 in OA No.202/2000. In case the applicant is not satisfied by the order to be passed by the respondent, he may take further course of action, if so advised, in accordance with law.

8. The CP as well as MA is disposed of in terms of the aforesated directions.

S. Raju

(Shanker Raju)
Member (J)

M.P. Singh
Member (A)

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